

[Shri Morarji Desai]

framed against the Company were placed before the House; I think, the opinion of the Solicitor General or the legal experts was also placed before the House and what action was taken was placed before the House. That is how the matter was decided at that time. I see no reason to change that now.

Shri S. M. Banerjee: Why should not the entire Report be placed on the Table of the House?

Mr. Speaker: No further discussion on this. He has explained.

Shri S. M. Banerjee: I want the entire report, Sir. *(Interruptions)* The report which was subsequently corrected and amended.

Mr. Speaker: He has already explained. What else can be done? *(Interruptions)*.

Shri Vasudevan Nair (Peermade): The Members of Parliament can come to their own conclusions. The Minister may say anything.

Mr. Speaker: Mr. Hem Barua.

Shri Hem Barua (Mangaldai): I hope you will agree with me if I say that this House is supremely concerned with the security of the country. On 28th June, i.e., two days back, the Peking Radio made a broadcast in English asking the people of India to rise in armed revolt against the present Government on the pattern of Naxalbari.

Mr. Speaker: No, no. Every day they are making this. Why does he say that they made two days back?

Shri Hem Barua: You are putting down your foot so heavily on a discussion on this. We are concerned with that. Therefore, please allow a discussion on this.

Mr. Speaker: No, no. Every day they are making it. Secretary.

12.31½ hrs.

#### PRESIDENT'S ASSENT TO BILL PASSPORTS BILL

Secretary: Sir, I lay on the Table the Passports Bill, 1967, passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 24th May, 1967.

12.32 hrs.

#### ESTIMATES COMMITTEE

##### THIRD REPORT

Shri P. Venkatasubbaiah (Nandyal): I beg to present the Third Report of the Estimates Committee on the Ministry of Works, Housing and Supply—Rural Housing.

Mr. Speaker: Now we take up further discussion on the Demands for Grants under the control of the Ministry of Commerce. We have got only two hours left for this. The Minister will have to reply. How much time will the Minister take?

The Minister of Commerce (Shri Dinesh Singh): About 45 minutes.

12.32½ hrs.

#### RE D.A. COMMISSION'S REPORT

Shri S. M. Banerjee (Kanpur): Before you proceed with this item, I have a submission to make.

From the agenda paper today, I find that the Minister of Parliamentary Affairs is not announcing the business for the next week...

Mr. Speaker: He has already announced.

Shri S. M. Banerjee: That is all right Sir.

Yesterday we requested, through you, the Finance Minister that we should have at least two hours for a

discussion on the D.A. Commission's report. We should have at least two hours for this next week.

Mr. Speaker: He can write to me. If he wants, we can stop the Budget and take that up (*Interruptions*).

Shri S. M. Banerjee: We are prepared to sit on Saturdays.

Mr. Speaker: I am not prepared.

Shri Sheo Narain (Basti) On a point of order.

If any member absents himself from the House when the Minister of Parliamentary Affairs announces the business for the next week, he should not unnecessarily raise that point later

Mr. Speaker: He is right.

श्री एस० एच० जोशी कल हम लोगों ने मवाल पूछे थे कि जो मजदूरों की सम्पत्तियाँ हैं उन को बुलाया जाय, लेकिन इन्होंने नहीं कह दिया। इन लोगों के फैसला करने के पहले कम से कम हाउस को मौका मिलना चाहिये कि उन की बात को ये लोग सुने।

Mr. Speaker: That is what he said:

Shri Nath Pai (Rajapur): You put me a query which indicated that you were in sympathy with my demand. You asked me whether I would like to have a discussion before Government takes a decision or following the decision, and I did suggest to you that the discussion should precede, so that the Finance Minister may have the benefit of the views of this House. I do not know why a discussion is being avoided. Mr. Morarji Desai says that he is not afraid of any discussion. Let us have a free discussion on this very vital subject.

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): There is no question of my being afraid of any discussion. The only difficulty is that the discussion

can take place—I have no objection to it—but I would not be able to say anything until the Government takes a decision. I can go on hearing but I would not be able to intervene.

Shri S. M. Joshi (Poona): That is all right.

Mr. Speaker: The point is that they want to put forward their views, so that when the Government takes a decision, their views can also be taken into account.

Shri Morarji Desai: Why should I have any objection? They are utilising their own time from the budget. I have no objection.

12.35 hrs.

DEMANDS FOR GRANTS—contd

MINISTRY OF COMMERCE—contd

Mr. Speaker: Now let us proceed with the further discussion on the Demands for Grants under the control of the Ministry of Commerce. Two hours are there. The Minister will begin at about 2.30 or 2.35 and finish by 3.30 when we can take up the Private Members' business.

Shri P. K. Deo (Kalahandi): When are the Demands for Grants relating to the Home Ministry coming up?

Mr. Speaker: Today is Friday, and we are having non-official business also. So, they may not come up today.

श्री कंवर लाल गुप्ता (दिल्ली सदर)  
प्रध्यक्ष महोदय, मैं भाग से एक चीज के बारे में प्रार्थना करना चाहूंगा कि मिनिस्टर फार पार्लियामेंट्री अफेयर्स होम मिनिस्टर साहब से प्रार्थना करे कि कल दिल्ली के सैन्ट्रल जेल में जो झगडा हुआ है और 100 आदमी जकडी हुए हैं . . .

Mr. Speaker: I know that. Today, we have set up a bad precedent. Hon. Members have started talking about things without notice and they are again going back to the old methods.